

**COMMITTEE ON PRIVATE MEMBERS'  
BILLS AND RESOLUTIONS**

**FIRST TO Eleventh REPORTS  
(ENGLISH VERSION)**



**सत्यमेव जयते**

**Eleventh Lok Sabha**

# COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

(Eleventh Lok Sabha)

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## Seventh Report

(Presented on 19.3.1997)

I, the Chairman of the Committee on Private Members' Bills and Resolutions, having been authorised by the Committee to present the Report on their behalf, present this Seventh Report.

2. The Committee met on 18 March, 1997 for classification and allocation of time for discussion of Bills (*vide* Appendix) under clauses (b) and (c) of Rule 294 (1) of the Rules of Procedure.

### Classification and allocation of time to Bills

3. The Committee considered classification and allocation of time to fourteen Bills specified in Appendix.

4. After considering all aspects of the Bills, the Committee recommend that the following Bills be placed in category 'A':—

1. The Protection of Property Rights of Women and Girls Bill, 1996 by Kumari Uma Bharati.
2. The Safai Karamcharis Insurance Scheme Bill, 1997 by Shri Mangal Ram Premi.
3. The Constitution (Amendment) Bill, 1997 (*Amendment of articles 239A and 240*) by Shri Satya Pal Jain.
4. The Representation of the People (Amendment) Bill, 1997 (*Amendment of section 101*) by Shri Satya Pal Jain.
5. The Child Labour (Abolition) Bill, 1997 by Shri Chitta Basu.
6. The Constitution (Amendment) Bill, 1997 (*Amendment of article 73*) by Shri Chitta Basu.

The Committee further recommend that the remaining eight Bills be placed in category 'B'. The Committee recommend allocation of time for each of the Bills as shown in column 5 of the Appendix.

### Recommendations

5. The Committee recommend that the classification and allocation of time to Bills by the Committee, as shown in the Appendix, be agreed to by the House.

NEW DELHI;  
18 March, 1997  
27 Phalgun, 1918 (Saka)

SURAJ BHAN,  
Chairman,  
Committee on Private Members'  
Bills and Resolutions.

APPENDIX

Sl. No.	Name of the Bill and Member-in-charge	Bill No.	Category recommended	Time recommended
1.	The Protection of Property Rights of Women and Girls Bill, 1996 by Kumari Uma Bharati.	110 of 1996	A	2 hours
2.	The Maharishi Valmiki National University Bill, 1997 by Shri Mangal Ram Premi.	9 of 1997	B	2 hours
3.	The National Commission for Safai Karamcharis (Amendment) Bill, 1997 ( <i>Amendment of section 1, etc.</i> ) by Shri Mangal Ram Premi.	5 of 1997	B	2 hours
4.	The Safai Karamcharis Small Scale Industries Development Corporation Bill, 1997 by Shri Mangal Ram Premi.	4 of 1997	B	2 hours
5.	The Safai Karamcharis Insurance Scheme Bill, 1997 by Shri Mangal Ram Premi.	3 of 1997	A	2 hours
6.	The Reservation (Services and Higher Education) Bill, 1997 by Shri G. M. Banatwalla.	15 of 1997	B	2 hours
7.	The Constitution (Scheduled Tribes) Order (Amendment) Bill, 1997 ( <i>Amendment of the Schedule</i> ) by Shri Mahabir Lal Viswakarma.	7 of 1997	B	2 hours
8.	The Constitution (Amendment) Bill, 1997 ( <i>Amendment of articles 239A and 240</i> ) by Shri Satya Pal Jain.	6 of 1997	A	2 hours
9.	The Constitution (Amendment) Bill, 1997 ( <i>Amendment of article 220</i> ) by Shri Satya Pal Jain.	12 of 1997	B	2 hours
10.	The Representation of the People (Amendment) Bill, 1997 ( <i>Amendment of section 101</i> ) by Shri Satya Pal Jain.	11 of 1997	A	2 hours
11.	The Declaration of Assets by Civil Servants Bill, 1997 by Shrimati Meira Kumar.	10 of 1997	B	2 hours
12.	The Child Labour (Abolition) Bill, 1997 by Shri Chitta Basu.	20 of 1997	A	2 hours

1	2	3	4	5
13.	The Constitution (Amendment) Bill, 1997 ( <i>Amendment of article 73</i> ) by Shri Chitta Basu.	14 of 1997	A	2 hours
14.	The Press and Registration of Books (Amendment) Bill, 1997 ( <i>Insertion of new section 3A</i> ) by Shri Chitta Basu.	19 of 1997	B	2 hours